

ITEM NO.1501

COURT NO.8

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 2030/2022

PATCHAIPERUMAL @ PATCHIKUTTI &amp; ANR.

Appellant(s)

VERSUS

STATE REP. BY INSPECTOR OF POLICE &amp; ANR.

Respondent(s)

[ HEARD BY : HON. DIPANKAR DATTA AND HON. AUGUSTINE GEORGE MASIH,  
JJ. ]

IA No. 14688/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT

IA No. 14690/2022 - EXEMPTION FROM FILING O.T.

IA No. 50143/2025 - GRANT OF BAIL

WITH

Crl.A. No. 2033/2022 (II-C)

IA No. 5283/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT

IA No. 5287/2022 - EXEMPTION FROM FILING O.T.

Crl.A. No. 2032/2022 (II-C)

IA No. 22724/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT

IA No. 22725/2022 - EXEMPTION FROM FILING O.T.

IA No. 219720/2024 - GRANT OF BAIL

Crl.A. No. 2031/2022 (II-C)

IA No. 617/2025 - EARLY HEARING APPLICATION

IA No. 20114/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT

IA No. 20115/2022 - EXEMPTION FROM FILING O.T.

IA No. 63921/2025 - GRANT OF BAIL

Date : 19-12-2025 These matters were called on for pronouncement of  
judgment today.

For Appellant(s) : Dr. G. Sivabalamurugan, AOR

Ms. Binisa Mohanty, AOR

Mr. Rajesh Sen, Adv.

Ms. Shibani Bhattacharjee, Adv.

Mr. Kamal Pundir, Adv.

Mr. Abdullah, Adv.

Mr. Shailendra Singh, Adv.  
Mr. Deepak Prakash, AOR  
Mr. Abhyuday Dhasmana, Adv.

Mr. Navin Pahwa, Sr. Adv.  
Mr. Rajul Shrivastava, Adv.  
Mr. K. Krishna Kumar, Adv.  
Mr. P. Krishnadevan, Adv.  
Mr. Shyam Gopal, AOR

**For Respondent(s) : Mr. Rakesh K. Sharma, AOR**

Mr. V.krishnamurthy, Sr. Adv.  
Mr. Sabarish Subramanian, AOR  
Mr. Vishnu Unnikrishnan, Adv.  
Ms. Azka Sheikh Kalia, Adv.  
Ms. Jahnavi Taneja, Adv.  
Mr. Veshal Tyagi, Adv.  
Mr. K.s.badhrinathan, Adv.  
Mr. Danish Saifi, Adv.

1. Hon'ble Mr. Justice Dipankar Datta pronounced the non-reportable judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Augustine George Masih.
2. The appeals are dismissed in terms of the signed non-reportable judgment placed on the file.
3. Pending applications, if any, shall also stand disposed of.

(JATINDER KAUR)  
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)  
COURT MASTER (NSH)